

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI (SZ)**

**ORIGINAL APPLICATION NO.7 OF 2024**

**IN THE MATTER OF:**

Tandur Citizens Welfare Society,  
Telangana.

...Applicant(s)

- Vs-

The Collector,  
The Collector of Vikarabad,  
Burgupally and ors.

...Respondent(s)

**REPORT FILED BY THE DISTRICT COLLECTOR 1<sup>ST</sup> RESPONDENT**

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Place: Chennai

Date: 29.01.2025



Mrs. H. Yasmeen Ali,  
Standing counsel for 2<sup>nd</sup> Respondent

(Memorandum of Application Under Section 18(1) read with Section 14, and Section 15, of the National Green Tribunal Act, 2010)

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI**

**ORIGINAL APPLICATION NO. 07 OF 2024**

**BETWEEN:**

Tandur Citizens Welfare Society  
Reg No.714/2016  
Rep. by its President  
Rajgopal Sarda  
Having its registered office previously at  
No. 7/7/52/4A, Gomthikunj  
Tandur - 501141.  
Ranga Reddy Dist,  
Telangana. Currently located at Vikarabad Dist.

**Applicant**

**VS**

The Collector Vikarabad Dist  
At Vikarabad & 5 Others

**Respondents**

**REPORT SUBMITTED BY THE RESPONDENT NO.1**

1. It is submitted that the Government of Telangana as per the directions of Hon'ble National Green Tribunal Southern Zone administrative sanction for an amount of Rs.3,769.34 Cr/- has been accorded for construction of Sewerage Treatment Plants in all urban local bodies (101 ULBs) of Telangana and the GO bearing No.Rt.No. 388 dated 21-08-2024 has been issued by the Principle Secretary to the Government. The copy of the said GO is enclosed herewith for kind perusal of the Hon'ble Tribunal.
2. It is submitted that as per the Annexure-2 of the said sewerage project an amount of Rs.35.55 Cr/- has been allotted to the Municipality Tandur which is listed at serial No.84 of the Annexure-2.
3. That in pursuance of the said GO 388 the Respondent No.2 addressed a letter to the senior environmental Engineer Telangana Pollution

control Board, Sanathnagar, Hyderabad vide letter No.E1/STP/GT/2024 dated 11-11-2024 for sanction of clearance for establishment of sewerage Treatment Plants in the Jurisdiction of Municipality Tandur i.e. Respondent No.2.

4. It is submitted that the tenders for construction of sewerage treatment Plants will be called shortly and works will be taken up as soon as possible.

Hence the Report submitted for kind perusal of the Hon'ble NG Tribunal.

**Date: 03-12-2024**

**Place: Chennai.**

  
**Respondent No.1**  
**Collector**  
**Vikarabad Dist.**

**Counsel for the Respondent No. 1**

GOVERNMENT OF TELANGANA  
ABSTRACT

MA&UD Department - Engineering- PH&ME- Hon'ble NGT Directions (not to discharge untreated waste water into water bodies & rivers) - Construction of Sewage Treatment Plants in all Urban Local Bodies of Telangana - Administrative sanction for an amount Rs.3769.34 crores (including O&M and Annuity Payments and GST on Interest Component of Annuity Payments) for "Sewerage Projects in 101 ULBs in the State of Telangana under SBM 2.0" - Accorded - Orders Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (ENGG.) DEPARTMENT

G.O. Rt. No.388

Dated:21.08.2024

Read the following:-

1. From the ENC(PH), Hyderabad, Lr.No.: T1/SBM 2.0/STPs & I&Ds /2022-23, Dt.: 15.04.2023.
2. Govt., Memo No. 6361/Engg.2/2023, Dt.02-02-2024]
3. From the ENC (PH), Hyderabad, Lr.No.T1/SBM 2.0/STPs & I&Ds/2023-24, Dt: 07.02.2024.

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ORDER:

In the reference 1<sup>st</sup> read above, the Engineer-in-Chief (Public Health) Hyderabad has informed that, the Director (SBM), MoHUA, GoI has communicated the Minutes of Meeting of 7<sup>th</sup> NARC of SBM Urban duly mentioning that Action Plans submitted by the Govt. of Telangana for Urban Water Management have been approved containing proposals costing Rs. 934.60 Crores towards establishment of STPs and I&D for Urban Water Management have been approved in 101 ULBs and requested to issue the RFP for engagement of agencies for establishment, O&M of STPs and construction of I&D structures and to take further action for effective UWM under SBM Urban 2.0.

2. The Engineer-in-Chief (Public Health), Hyderabad has further informed that, the Hon'ble National Green Tribunal have given directions to take measures not to discharge untreated waste water into water bodies & rivers. Government of Telangana has either established or is in the process of establishing STPs in the ULBs of Warangal, Karimnagar, Nizamabad, Siddipet, Nalgonda, Miryalaguda, Suryapet, Sircilla, Gajwel, Vikarabad, Nagar Kurnool, Devarakonda, Alampur, Khammam besides GHMC to meet the requirements of respective prospective years. The ENC (PH) has requested the Government to give suitable directions on taking up STPs in 103 ULBs which are to be funded through SBM 2.0 Scheme.

3. In the reference 2<sup>nd</sup> read above, Government have requested the ENC (PH) to furnish the proposal, duly revising the installed capacity as per the discussions held in this regard by the Principal Secretary to Government MA&UD Department with the Engineer-in-Chief (Public Health), Hyderabad for taking further action in the matter.

4. In the reference 3<sup>rd</sup> read above, the Engineer-in-Chief (Public Health) has stated that previously they have submitted the proposals of SBM 2.0 to the Government for construction of 344 No. of STPs (total capacity of 789.20 MLD, considering 2038 as prospective year) along with I&D Structures with 10 years O&M with a tentative financial implication of about Rs. 5503.107 crores, along with a request to accord permission to

(PTO)

invite tenders with open technology on RFP mode in Hybrid Annuity Model without mentioning Internal Bench Mark, pending Administrative Sanction. It was also indicated therein that Administrative Sanction would be sought along with tender approval after finalization of the tenders.

5. The Engineer-in-Chief (Public Health) has further stated that, during the review meeting with the Principal Secretary to Government, MA&UD Dept. on 11-01-2024, the proposals of SBM 2.0 were placed before the Government and it was instructed to take up the proposals in two phases, duly utilizing the GoI share under SBM 2.0 in Phase-I as upfront payment, keeping in view the financial implication, and in single package in order to create healthy competition among available agencies who have experience in executing similar projects in HAM mode.

6. The Engineer-in-Chief (Public Health) has further stated that, after detailed deliberations, it has been decided in the above meeting on the following proposals under SBM 2.0:-

- Proposals under Phase-I: To consider STPs of only certain catchments of the ULB for the prospective year 2038 satisfying the criteria of SBM 2.0 Guidelines that all towns will need to prepare a DPR containing the provision of minimum one STP (for 70% of current (2025) population).

Where there is marginal difference in capacity of STP of the catchment corresponding to the prospective year 2038 when compared to the intended capacity in Phase I (corresponding to 70% of current (2025) population of the town), those STP capacities are further reduced to meet the criteria of SBM 2.0 guidelines with a contemplation to take up capacity augmentation of these STPs as and when required on case to case basis.

- Proposals under Phase-II: Capacity augmentation (on modular basis) of the catchments under consideration in Phase I along with the new catchments deferred in Phase I can be considered in Phase II proposals.

7. The Engineer-in-Chief (Public Health) has also informed that, it has been decided to prepare estimates with the same rates as adopted for AMRUT 2.0 projects i.e., SSR 2022-23 with the cement & steel rates for the month of April 2023 and STP rates from GWSSB SOR for the year 2022-23, since the original proposal was submitted to Govt. on Dt. 15-04-2023. The estimated Operation and Maintenance cost of 115 STPs for 10 years is Rs.1608.50 Crores (*considering 5% non compounding increase on each year's O&M cost*) based on CPHEEO Guidelines, Consortium of IITs report of Ganga River Basin Environment Management Plan and common SSR-2022-23 of Government of Telangana.

8. Stating the above position, the Engineer-in-Chief (Public Health) T.G, Hyderabad has finally requested the Govt., to accord permission on the following:-

- i. Administrative sanction for an amount Rs.3769.34 crores (including O&M and Annuity Payments and GST on Interest Component of Annuity Payments) for "Sewerage Projects in 101 ULBs in the State of Telangana under SBM 2.0".

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- ii. Permission to invite tenders in single package under LS contract system with Hybrid Annuity Model (35% upfront and 65% deferred), duly cancelling the G.O.Rt.No.343, MA&UD (UBS) Department, Dt. 29-05-2023.
  - iii. Request to address the Govt. of India for permission to utilize the GOI share as upfront payment (35%) during the construction period of initial 2 years and balance (65%) to be paid in 10 annuities by the State Government along with O&M payments, considering the present financial situation of the State Government.
  - iv. Permission to invite tenders pending acquisition of land, in relaxation of G.O.Ms.No. 94, I&CAD (PW-COD) Department, Dated: 01-07-2023 and G.O.Ms.No. 1, Finance (Works & Projects-F7) Department, Dt. 25-02-2012 and to initiate the Land Acquisition process parallelly. In case the tender process is postponed till completion of land acquisition process, it may have a cascading effect resulting in cost escalation. Also, GoI is pursuing with the State Government constantly regarding award of the projects under SBM 2.0.
  - v. Land Acquisition costs will be submitted to the Government and administrative sanction for those amounts will be sought in due course.
  - vi. Permission from State Government to entrust the O&M of sewerage projects under SBM 2.0 for 10 years on completion of capital work at the same tender percentage of capital work, by concluding a separate agreement with the same agency by the ULB.
  - vii. To give directions to the DMA, Hyderabad to instruct the Commissioners of the respective ULBs (falling in SBM 2.0) to conclude separate agreements with the same agencies (entrusted with the capital works) for O&M of sewerage schemes proposed under Phase I of SBM 2.0.
  - viii. To give directions to the DMA, Hyderabad to instruct the Commissioners of all the respective ULBs for identification of potential users/ industries of treated waste water (minimum of 20%), which enables ULBs to avail 15<sup>th</sup> Finance Commission tied grants.
  - ix. The draft bid document for the LS Contract System with Hybrid Annuity Model is under preparation and the same will be submitted to the Government in due course for approval.
9. Government after careful examination of the matter, hereby accord permission on the following:-
- i. Administrative sanction is accorded for an amount Rs.3769.34 Crores (including O&M and Annuity Payments and GST on Interest Component of Annuity Payments) for "Sewerage Projects in 101 ULBs in the State of Telangana under SBM 2.0"

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- ii. Permission is accorded to invite tenders in single package under LS contract system with Hybrid Annuity Model (35% upfront and 65% deferred); duly cancelling the G.O.Rt.No.343, MA&UD (UBS) Department, Dt. 29-05-2023.
  - iii. The Director of Municipal Administration, being the State Mission Director, SBM 2.0 is directed to address the Govt. of India for permission to utilize the GOI share as upfront payment (35%) during the construction period of initial 2 years and balance (65%) to be paid in 10 annuities by the State Government along with O&M payments.
  - iv. Permission is accorded to invite tenders pending acquisition of land, in relaxation of G.O.Ms.No.94, I&CAD (PW-COD) Dept.,Dt.01-7-2023 and G.O.Ms.No.1, Finance (Works & Projects-F7) Dept., Dt. 25-02-2012 and to initiate the Land Acquisition process parallelly, and to submit the proposals of Administrative Sanction for land acquisition if required.
  - v. Permission is accorded to entrust the O&M of sewerage projects under SBM 2.0 for 10 years on completion of capital work at the same tender percentage of capital work, by concluding a separate agreement with the same agency by the ULB.
  - vi. DMA, Hyderabad is directed to instruct the Commissioners of the respective ULBs (falling in SBM 2.0) to conclude separate agreements with the same agencies (entrusted with the capital works) for O&M of sewerage schemes proposed under Phase I of SBM 2.0.
  - vii. DMA, Hyderabad is directed to instruct the Commissioners of all the respective ULBs for identification of potential users/ industries of treated waste water (minimum of 20%), which enables ULBs to avail 15<sup>th</sup> Finance Commission tied grants.
10. The Engineer-in-Chief, Public Health/ the Director of Municipal Administration, Telangana, Hyderabad shall take further necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

M. DANA KISHORE  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
The Engineer-in-Chief (PH), Telangana, Hyderabad.  
The Director of Municipal Administration, Telangana, Hyderabad.

Copy to:

The OSD to Spl. Secretary to Chief Minister.  
OSD to Prl. Secretary to Govt., MA&UD Department.  
Sf/Sc

// FORWARDED :: BY ORDER //

  
SECTION OFFICER